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**GOVERNMENT OF WEST BENGAL
LEGISLATIVE DEPARTMENT**

West Bengal Act XII of 1981

**THE CHANDERNAGORE MUNICIPAL
(AMENDMENT) ACT, 1981.**

[Passed by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Calcutta Gazette,
Extraordinary, of the 7th April, 1981.]*

[7th April, 1981.]

An Act to amend the Chandernagore Municipal Act, 1955.

West Ben.
Act XVIII of
1955.

WHEREAS it is expedient to amend the Chandernagore Municipal Act, 1955, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Thirty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the Chandernagore Municipal (Amendment) Act, 1981.

Short title.

2. In Schedule I to the Chandernagore Municipal Act, 1955, in paragraph 5, for sub-section (1) of section 15, the following sub-sections shall be substituted:—

Amendment
of Schedule I
to West Ben.
Act XVIII of
1955.

“(1) The State Government may, after considering the views of the Councillors and the Aldermen at a meeting, by notification, divide Chandernagore into constituencies for the purpose of the election of the Councillors and determine the number of Councillors to be elected from each such constituency having regard to population, geographical condition and commercial importance of the area.

(1A) The Councillors shall be elected in such manner as may be prescribed.”.